

[Shri Hathi]

(5) A copy of the Dock Workers (Regulation of Employment) Second Amendment Rules, 1968, published in Notification No. S.O. 3700 in Gazette of India dated the 19th October, 1968, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-2225/68].

(6) A copy of the West Bengal Mining Settlements (Health and Welfare) (Conservancy) Rules, 1968, published in Notification No. PH/2937/2R-42/67 in Calcutta Gazette dated the 5th September, 1968, under sub-section (3) of section 34 of the West Bengal Mining Settlements (Health and Welfare) Act, 1964, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal. [Placed in Library. See No. LT-2226/68].

(7) A copy of Notification No. S.O. 581 (Hindi and English versions) published in Bihar Gazette dated the 11th September, 1968, adding Manufacture, marketing and distribution of Petroleum products to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act, read with clause (c)(iv) of the Proclamation dated the 29th June, issued by the President in relation to the State of Bihar. [Placed in Library. See No. LT-2227/68].

UTTAR PRADESH SUGARCANE (PURCHASE TAX) (SECOND AMENDMENT) RULES AND NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

(1) A copy of the Uttar Pradesh Sugarcane (Purchase Tax) (Second Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. 1355-S/XVIII-C-1643-68 in Uttar Pradesh Gazette dated the 17th August, 1968, under sub-section (3) of section 15 of the U.P. Sugarcane (Purchase Tax) Act, 1961, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated

the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-2228/68].

(2) A copy of Notification No. G.S.R. 1594 published in Gazette of India dated the 28th August, 1968 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2229/68].

ANNUAL REPORT ON COAL MINES LABOUR WELFARE ORGANISATION ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table :

(1) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1966-67. [Placed in Library. See No. LT-2230/68].

(2) A copy of the Apprenticeship (Amendment) Rules, 1968, published in Notification No. G.S.R. 1553 in Gazette of India dated the 31st August, 1968, under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT-2230/68].

(3) A copy of the Report of the Indian Government Delegation to the Sixth Session of the I.L.O. Asian Regional Conference held at Tokyo in September, 1968. [Placed in Library. See No. LT-2232/68].

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : I beg to lay on the Table a copy of Notification No. S.O. 3390 published in Gazette of India dated the 18th September, 1968, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-2233/68].

12.40 HRS.

DEPOSIT INSURANCE CORPORATION (AMENDMENT) BILL—Contd.

MR. SPEAKER: The House will now take up further clause by clause consideration of the Deposit Insurance Corporation